(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: AT HYDERABAD.

C.P. 92/93 in D.A. 925/92

Dt. of Decision: 24.2.94

O.P. Misra

.. Applicant

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- Brig. S.N. Datt,
 DDGMP (MF -2) Army Head Quarters,
 West Block III QMG Branch, DHO,
 R.K.Puram, New Delhi.
- R.S. Varma,
 DDMF Headquarters, Central Command,
 Lucknow.
- 3. Lt.Col. JS.Kadiyan,
 ADMF Military Farm, Meerut .. Respondents.

Counsel for the Applicant : Mr. V. Venkataramana

Counsel for the Respondents: Mr. NR. Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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То

- 1. Shi Brig. S.N.Datt,
 DDGMP (MF-2) Army Head Quarters,
 West Block III QMG Branch, DHO,
 R.K.Puram, New Delhi.
- 2. R.S. varma, DDMF Headquarters, Central Command, Lucknow.
 - 3. Lt.Col.JS.Kadiyan, ADMF Military Farm, Meerut.
 - 4. One copy to Mr.v.venkataramana, Advocate, CAT.Hyd.
 - 5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
 - 6. One sopy to Library, CAT. Hyd.
 - 7. One spare copy.

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CP. 92/93 in OA. 925/92

Dt. of Decision: 24.2.94

ORDER

As per Hon'ble Shri A.B. Gorthi, Member (Admn.) (

In this contempt petition the complaint is that the respondents have wilfully distored our order dt. 7.4.1993 in OA No. 925/92. In that order, a direction was given to the respondents to pay the applicant the arrears of pay and allowance due to him for the period of his suspension in accordance with rules and regulations, after making deduction of the subsistance allowance already paid to him. The respondents were also directed to pay the amount of bonus if any due to the applicant for the relevant period.

- 2. Mr. N.R. Devaraj learned standing counsel for the respondents has stated, on an instruction, that the respondents have since paid the applicant an amount of Rs. 9,669/- due to the applicant on account of the arrears of pay and allowance and bonus for the period of his suspension. The amount was sent to the applicant by bank draft on 8.1.1994.
- In view of the afore stated we find that the respondents has since complied with our order. Hence the contempt petition is dismissed. As regards the claim of the applicant for grant of increments to him/did not form part of the judgement and hence we would not like to pass any order in this regard.

(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL)

pated: 24.2.94 Dictated in open court) (A.B. GOR (HI) MEMBER (ADMN.)

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